NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CA No.186/2017
IN
CP (IB) No. 39/Chd/Pb/2017

In the matter of:

Sunrise 14 A/S, Denmark …Applicant/Financial Creditor

Vs.

Muskaan Power Infrastructure Ltd. …Corporate Debtor

Present: Mr. P.D. Sharma and Mr. G.S. Sarin
Practising Company Secretaries for petitioner.
Mr. Anurag Singh, Advocate for Punjab National
Bank Housing Finance.

CA No.186/2017

The application rendered infructuous as the relief sought has been granted by restoring the electricity connection. The instant application is, therefore, dismissed as infructuous.

Sd/-
(Chief Justice M.M. Kumar)
President, NCLT
Camp at Chandigarh.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 30, 2017
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